(b) and (c) The Act itself contains provision about facilities to be made available to the State Information Commissioners. There is not need for the Central Government to issue any guidelines in the matter.

CAT's order for inducting visually challenged person into IAS

839.   SHRI M.P. ACHUTHAN:
        SHRI D. RAJA:

Will the PRIME MINISTER be pleased to state:

(a)   whether it is a fact that the Central Administrative Tribunal (CAT) had ordered the Government in October, 2010 to induct two visually challenged persons, who were denied IAS Cadre after they had cleared UPSC Exam with good ranks in 2009, within 8 weeks into service; and

(b)   if so, the details thereof and the reason for not responding to the CAT order so far?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Central Administrative Tribunal, Principal Bench, New Delhi *vide* its Order dated 08.10.20 ID in O.A. No. 2369 and O.A. No. 2717 of 2009 filed by Sh. Ajit Kumar and Sh. Ashish Singh Thakur, ordered consideration of allocation to IAS to these two candidates within eight weeks from the date of the receipt of the Order. These two candidates had been declared successful on the basis of Civil Services Examination, 2008. The matter is under consideration in consultation with the Ministry of Law and Justice.

Ballooned estimate 1st of BoT roads

840. SHRI K.N. BALAGOPAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a)   whether Government has noticed about any information regarding the ballooned estimate cost of BoT road projects;

(b)   whether it is a fact that NHAI BoT roads cost per kilometer is much higher than other road projects;

(c)   if so, the details thereof; and

(d)   if not, whether Government would take some steps to investigate into the exorbitant rates and project estimate of BoT roads under NHAI?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) Cost of road construction has increased over a period of time due